integral part of India's foreign policy. Our Missions have been promoting India's capabilities in the IT and other knowledge sectors, while highlighting our cultural strengths. Guidelines are issued by the Ministry from time to time to our Missions to project the image of India as a major emerging economic power and an attractive destination for business and foreign direct investment.

(d) With the support of the Ministry, the Missions are playing a proactive role in promoting our exports and in highlighting investment opportunities in India by measures such as providing market information, guiding business delegations, organizing Buyer-Seller Meets and assisting participation in trade fairs. The Missions also help organize trade promotion efforts and seminars on investment opportunities in India.

Assistance to Iraq in drafting constitution

†1171. SHRI UDAY PRATAP SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government have offered help in drafting Iraq's Constitution; and
- (b) if so, the details thereof and the reaction of Iraq's Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMMED): (a) Yes, Sir.

(b) The Government has offered to help by arranging interactions with Indian constitutional experts in India and provision of literature and expert advice, which has been appreciated by the Government of Iraq.

Undemarcated border between India and Bangladesh

- 1172. SHRI RAJKUMAR DHOOT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that 6.5 kms. of border between India and Bangladesh has remained undemarcated till now;
 - (b) if so, the details thereof and the reasons therefor;
 - (c) the hurdles in demarcation of above border; and
 - (d) the steps being taken to resolve the issue?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMMED): (a) Yes Sir, 6.1 kms. of the international border between India and Bangladesh in three sectors remains undemarcated.

- (b) The sectors are Daikhata-56 (1.5 km in West Bengal), Belonia (1.6 km in Tripura) and Lathitilla-Dumabari (3 km. in Assam).
- (c) and (d) Government of India is keen on an early settlement of all boundary related matters with Bangladesh in accordance with the India-Bangladesh Land Boundary Agreement of 1974. Two Joint Boundary Working Groups were set up to reserve all pending issues relating to the implementation of the Land Boundary Agreement in 2001 which met twice in July, 2001 and March, 2002. During the 2nd meeting of the Joint Boundary Working Group in New Delhi, India had offered a composite package to Bangladesh for the demarcation of the pending segments of the international boundary. The response of the Bangladesh Government is awaited. The issue was discussed in the Foreign Office Consultations held in June, 2005. The two sides agreed to continue discussions to expedite completion of the demarcation of the land boundary. It was decided to resume meetings of the Joint Boundary Working Groups (JBWG) to consider boundary-related issues.

Children engaged in hazardous work

1173. SHRI MANOJ BHATTACHARYA: SHRI C. RAMACHANDRAIAH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Supreme Court of India in the M.C Mehta Vs. State of Tamil Nadu, (1997) issued some specific directives for improving the conditions of children rescued from hazardous employment;
 - (b) if so, the details thereof;
- (c) whether steps have been taken to implement these directives fully in letter and spirit and if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRA SEKHAR RAO): (a) Yes, Sir. The Judgement of the Supreme Court in the M.C. Mehta case came on 10.12.1996.